

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1322/2017

New Delhi this the 3rd October, 2018

Hon'ble Sh. Pradeep Kumar, Member (A)

Hemant Kumar
S/o Late Jai Prakash
R/o 67/10, sector-3
Gole Market,
New Delhi-01

.. Applicant

(By Advocate : Yogesh Sharma)

Versus

1. Union of India
Ministry of family health & Welfare,
(Through) Secretary
Nirman Bhawan, New Delhi.
2. Administrative Officer,
L.H.M. College and Smt. Suchetak Kriplani Hospital,
New Delhi, C-604 Shahdeed Bhagat Singh Road,
Diz Arrea, Connaught Place, New Delhi-1100001. ...Respondents

(By Advocate : None)

ORDER (ORAL)

Shri Yogesh Sharma, learned counsel for the applicant appeared and mentioned that this is a case wherein applicant's father was working as Tailor in Lady Harding Medical College who had unfortunately died on 15.04.2013 while he was still in service. The applicant's mother had already expired on 12.12.2009. Four brothers and sisters survived. The applicant had applied for consideration for compassionate ground appointment. They issued

a letter dated 04.01.2014 to the applicant to appear in person along with certain documents. The same were also submitted on 15.01.2014. Thereafter, another representation was given on 27.02.15. Nothing has been replied by respondents. The applicant had sought information in respect of his compassionate ground appointment vide RTI query dated 10.3.2016, which has also not been replied as yet.

2. The applicant had preferred a Writ in the Hon'ble High Court and vide order dated 29.03.2017, the same was transferred to this Tribunal. This indecision about compassionate ground appointment is the grievance in the instant O.A.

3. None represented the respondents. It is seen from the order dated 07.08.2018 that the applicant will be filing rejoinder during the course of the day. However, this has not been filed yet. Today, learned counsel for the applicant mentioned that she does not wish to file any rejoinder and the applicant will be satisfied if a direction is given to the respondents to consider and decide the compassionate ground appointment case of the applicant in a time bound manner.

4. Matter was heard at length. In the light of statement made by the learned counsel for the applicant, I dispose off this OA, without going into the merits of the case, with a direction to the respondents to constitute a Committee to consider the compassionate ground

appointment application of the applicant and to pass a speaking and reasoned order within a period of three months of the receipt of a certified copy of this order. No order as to costs.

**(Pradeep Kumar)
Member (A)**

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